

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:671  
ANSWERED ON:26.07.2001  
SETTING UP OF KERALA HIGH COURT BENCH AT TRIVANDRUM  
V.S. SIVAKUMAR

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether the Government propose to set up a Permanent bench of the Kerala High Court at Trivandrum, Kerala;
- (b) if so, whether any report has been received Union Government from the State Government; by the
- (c) if so, the details thereof; and
- (d) the steps taken by the Government in this regard?

**Answer**

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS AND SHIPPING (SHRI ARUN JAITLEY)

(a), (c) & (d): No complete proposal has been received from the Government of Kerala, in consultation with the Chief Justice of Kerala High Court, for establishing a bench of the High Court at Thiruvananthapuram. As such, it is not possible for the Central Government to take any action in the matter.